

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ERNAKULAM BENCH**

**Contempt Petition No.181/00084/2018  
in Original Application No.181/00302/2018**

Wednesday, this the 6<sup>th</sup> day of February, 2019

**C O R A M :**

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER  
HON"BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

C.K.Kasmikoya, S/o.K.I.Attakoya,  
W.C.Maistry (Retd.), LPWD Sub Division,  
Union Territory of Lakshadweep, Kalpeni – 682 557.  
Residing at Cheriyakunnamkulam,  
Union Territory of Lakshadweep, Kalpeni – 682 557. ....Petitioner

**(By Advocate – Mr.N.Unnikrishnan)**

**v e r s u s**

1. Shri.B.P.Sharma, IAS,  
Working as the Secretary to the Government of India,  
Ministry of Personnel, Public Grievances & Pension,  
Department of Personnel and Training,  
North Block, New Delhi – 110 001.
2. Shri.Farooq Khan, IPS (Retd.),  
Working as the Administrator,  
Union Territory of Lakshadweep, Kavaratti – 682 555.
3. Shri.R.K.Jain,  
Working as the Pay & Accounts Officer (Legal Cell),  
Central Pension Accounting Office (CPAO),  
Ministry of Finance, Department of Expenditure,  
Trikoot II, Bikajicama Place, New Delhi – 110 066.
4. Shri.Mohammed Kodaque,  
Working as the Superintending Engineer,  
Lakshadweep Public Works Department,  
Union Territory of Lakshadweep, Kavaratti – 682 555.
5. Dr.Mohammed.M.K.,  
Working as the Pay and Accounts Officer,  
Union Territory of Lakshadweep, Kavaratti – 682 555.

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6. Shri.Mohammed Kaleel,  
Working as the Executive Engineer,  
LPWD Sub Division, Kalpeni Island – 682 557.
  
7. Shri.Hemant G Contractor,  
Working as the Chairman,  
Pension Fund Regulatory & Development Authority,  
First Floor, ICADR Building, Plot No.6,  
Vasanthkunj Institutional Area,  
Phase II, New Delhi – 110 070. ....Respondents

**(By Advocates – Mr.S.Manu [R2, 4-6] & Mr.Brijesh.A.S [R3])**

This application having been heard on 6<sup>th</sup> February 2019, the Tribunal on the same delivered the following :

**O R D E R**

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

When the matter came up for consideration, affidavit filed by the standing counsel for the respondents has been examined. It appears to this Tribunal that there is substantial compliance with Annexure P-1 order dated 6.4.2018 passed in the O.A. However, in the event of any residual benefits still due, the petitioner in the C.P will be free to approach this Tribunal through fresh O.A. The Contempt Petition is accordingly closed. Notices stand discharged. No costs.

(Dated this the 6<sup>th</sup> day of February 2019)

**(ASHISH KALIA)  
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

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**List of Annexures in C.P.No.181/84/2018 in O.A.No.181/302/2018**

1. **Annexure P-1** – True copy of the order dated 6.4.2018 in O.A.No.181/302/2018.
2. **Annexure P-2** – True copy of the order dated 6.4.2018 in O.A.No.181/295/2018.
3. **Annexure P-3** – True copy of the letter dated 12.4.2018.
4. **Annexure P-4** – True copy of the letter Dy.No.1306806/2018-Estt.(A-IV) dated 15.5.2018.
5. **Annexure P-5** – True copy of the letter F.No.11/11/2018-SE/932 dated 27.4.2018.
6. **Annexure P-6** – True copy of the letter F.No.11/11/2018-SE/933 dated 27.4.2018 addressed to the 6<sup>th</sup> respondent.
7. **Annexure P-7** – True copy of the letter dated 5.7.2018 sent by the counsel for the petitioner to all respondents.
8. **Annexure P-8** – True copy of the letter No.CPAO/Legal/2018-19/1732/276 dated 11.7.2018 to the second respondent.
9. **Annexure P-9** – True copy of the letter 26.7.2018 addressed by the counsel for the petitioner to all the respondents.
10. **Annexure P-10** – True copy of the Office Memorandum No.CPAO/41IT & Tech/Clarification/P&PW/13(Vol.III)/2018-19/68 dated 13.7.2018 issued by the third respondent.
11. **Annexure P-11** – True copy of the letter No.CPAO/Legal/2018-19/1753/352 dated 8.8.2018 to the 2<sup>nd</sup> and 5<sup>th</sup> respondents.
12. **Annexure R-1(a)** – True copy of the order F.No.PEN/C-207/2016-PAOL dated 26.12.2018 issued by the Accounts Officer (Pension) Principal Pay and Accounts Office, Kavaratti.
13. **Annexure R-1(b)** – True copy of the Bill status report with token No.11032, token dated 27.12.2018 showing transfer of an amount of Rs.4,39,387/- to the Account of the petitioner.
14. **Annexure R-1(c)** – True copy of the Bills status report token No.11151, token date 28.12.2018 showing transfer of an amount of Rs.5,76,203/- to the account of the petitioner.

**15. Annexure R-1(d)** – True copy of the PPO no.850011801837 File No.C-207/2016 dated 20.12.2018.

**16. Annexure R-1(e)** – True copy of the Bills status report with token No.11150 with token dated 28.12.2018 showing the transfer of an amount of Rs.83195/- to the account of the petitioner.

**17. Annexure R-1(f)** – True copy of the letter F.No.PEN/C-207/2016-PAOL dated 4.1.2019 issued by the 4<sup>th</sup> respondent.

**18. Annexure R-1(g)** – True copy of the PPO No.850011801837 file No.C-207/2016 dated 20.12.2018.

**19. Annexure R-1(h)** – True copy of the Bills status report dated 4.1.2019.

**20. Annexure R-3(a)** – True copy of the O.M.No.49014/2/2014-Estt.(C) dated 26.2.2016.

**21. Annexure R-3(b)** – True copy of the O.M.No.49014/2/2014-Estt.(C) dated 28.7.2016.

**22. Annexure R-3(c)** – True copy of the O.M.No.CPAO/IT & Tech/clarification/P&PW/13 (Vol.III)/2018-19/68 dated 13.7.2018.

**23. Annexure R-3(d)** – True copy of the CPAO/Legal/2018-19/1732/276 dated 11.7.2018.

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